

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.14
(IB)-318(PB)/2023

IN THE MATTER OF:

Simpa Energy India Private Limited

.... Petitioner/Applicant

Order under Section 59 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Tanu Priya Gupta and Mr. Khushi Sharma,
Adv. for Mr. Piyush Mathur in IA 4950/2023
Mr. Abhinayan Mishra, Adv. in IA-4943/ 2023
For the Liquidator : Mr. Divij Kumar, Adv. a/w Mr. Varun Tandon and
Mr. Shivang Mukherji, Adv.
For the Income Tax : Mr. Ruchir Bhatia, SSC & Mr. Pratyaksh Gupta &
Department : Mr. Annant Maan, JSCs with Mr. Abhijeet Anand,
Adv.
For the RoC : Mr. Aakash Sharma, Ms. Jyoti Khurana, Adv.

ORDER

IA-4943/2023, IA-4950/2023

List the matter for a physical hearing **on 09.07.2024**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)